

DELHI INTERNATIONAL ARBITRATION CENTRE (DIAC) S-BLOCK,

DELHI HIGH COURT, NEW DELHI

No. 1/2024/CC/DIAC

Date: 09.10.2024

ADVERTISEMENT FOR THE POST OF CHIEF COUNSEL AT DIAC

Online applications are invited from Indian Nationals (Citizens of India as defined in the Constitution of India or under any law made by the Parliament to regulate the rights of citizenship) who fulfil the Essential Qualifications and other eligibility conditions for filling up of **01 (One) post** of Chief Counsel, purely on contractual basis, at the Delhi International Arbitration Centre, S-Block, High Court of Delhi.

The last date for filling **online application form** (**Kindly access the link here**) is **31.10.2024 by 5.00 PM**. The qualifications, eligibility conditions and other requirement/ details are as under:-

A. Qualifications for Chief Counsel:

- a) **Essential** : A person enrolled as an Advocate under the Advocates Act, 1961 with any State Bar Council and having 10 (ten) years post qualification experience as on 31.12.2024. Advocates who have worked in similar positions in Arbitral Institutions are eligible to apply by counting the period they have worked in Arbitral Institutions to the period of their standing as an Advocate.
- b) **Desirable** : (i) Diploma or Post Graduation/ LL.M in Arbitration Law / Commercial Law/ Alternative Dispute Resolution (ADR);
(ii) Research and analytical skills, writing ability and good knowledge of computer, including retrieval of desired information from various legal search engines/processes such as Manupatra, SCC Online, Westlaw, etc.

B. Age limit : **Applicant should not be above 40 years of age as on 01.09.2024.**

C. Remuneration : Consolidated gross amount of Rs. 1,25,000/- (Rupees One Lakh Twenty Five Thousand only) per month.

D. Number of Vacancies : 01 (One).

E. Terms and Nature of Engagement:

- a) The Chief Counsel shall be engaged purely on short term contractual basis initially for a period of six months, extendable upto two years.
- b) The Chief Counsel may be prematurely discharged without any notice irrespective of the term of his/her contract.
- c) The Chief Counsel intending to prematurely leave the engagement shall be required to give at least one month's prior notice in writing to the Coordinator.

F. Application and Selection Process:

- a) Applications shall be received only through online mode in the prescribed format given in the link herein (in case of a technical issue kindly copy the hyperlink and paste it into the browser) as per the schedule of dates given below:-

Opening date for submission of online applications	09.10.2024
Closing date and time for submission of online applications	31.10.2024 (5:00 PM)

- b) Subject to fulfilling the Essential Qualifications/Conditions as prescribed under this advertisement, selection will be based upon the curriculum vitae and interview. Schedule of the interview will be notified on the website of DIAC i.e. <https://dhcdiac.nic.in>.

G. Grounds for Disqualification:

- a) Candidate must not be engaged or appointed elsewhere on honorarium/ payment/voluntary basis.
- b) Candidate must not have been involved in any criminal case, whether pending or convicted, for an offence involving moral turpitude.
- c) Candidate must not be facing any disciplinary proceeding before the Bar Council of India, Bar Council of the State or any other authority.

H. Code of Conduct during and after the term of engagement:

- a) The Chief Counsel shall maintain absolute devotion to duty and a high standard of morals during the term of engagement. The Chief Counsel shall maintain the highest standard of integrity commensurate with the

responsibilities entrusted to him/her. The Chief Counsel shall maintain utmost secrecy in respect of matters which come to his/her notice by virtue of his/her engagement, and shall ensure that no information, document or any other thing is disclosed, parted or disseminated with others, in any manner. The Chief Counsel shall not disclose any fact which comes to his/her knowledge on account of such official attachment, even after completion of the term of engagement, unless such disclosure is legally required in discharge of lawful duties.

- b) The Chief Counsel shall not accept any other assignment during the term of engagement as Chief Counsel. The Chief Counsel shall not practise as an Advocate in any Court of Law or Tribunal or before any other authority during the course of his/her engagement as Chief Counsel.
- c) The Chief Counsel shall follow the dress code as provided under Chapter IV of Part VI of the Bar Council of India Rules.
- d) The Chief Counsel shall also abide by the DIAC Rules.

I. General Instructions:

- a) Candidates applying for the above post must ensure that they fulfil all the eligibility conditions.
- b) Incomplete, unsigned applications and applications received after due date, shall be rejected summarily without notice and no inquiry in that regard will be entertained.
- c) If, on verification, at any stage, before or after interview, it is found that any candidate does not fulfil any of the eligibility condition(s), or the information furnished by the candidate(s) is found incorrect, his/her candidature for the above posts will be cancelled without any notice or further reference.
- d) No TA/DA will be payable to the candidates for appearing in the interview.
- e) The above engagement though **purely contractual in nature** is a full time job. It would not confer any right of permanent employment at DIAC.
- f) The candidate, while applying, should bear in mind that he/ she will be required to work even at odd hours and on holidays, if so required.

J. Declaration/Undertaking:

Prior to appointment, the selected candidate shall be required to execute a contract with DIAC and submit a declaration to the effect that:

- a) He or she fulfils the eligibility conditions under this advertisement;
- b) Shall abide by the Rule 7 and 8 of the Part-III of the Delhi International Arbitration Centre (Internal Management) Rules, 2012 (updated as on date), available on the website of DIAC i.e., "<https://dhcdiac.nic.in/>"
- c) In case he/she has any conflict of interest with any of the matter/case being dealt with or assigned to him/her at DIAC, he/she shall duly disclose the same in writing immediately upon gaining knowledge of such fact; and
- d) That his/her conduct during engagement as Chief Counsel in DIAC shall be fair and impartial in performance of his/her duties.

-Sd-
(Reetesh Singh)
Coordinator, DIAC